

29.07.2020

Through Video conferencing at 11:35 am.

This is an application for releasing articles i.e. driving license and RC of vehicle bearing number UP-13BN-3922.

Present : Ld. APP for the State.

Sh. Anuraj Sharma, Ld. Counsel for applicant Deepak Giri joined through Cisco Webex.

IO has filed his reply electronically. Copy of same supplied to Ld. Counsel for applicant electronically. Heard.

Application is considered and allowed subject to furnishing of superdarinama in the sum of **Rs.10,000/- (Rupees Ten Thousand Only)** to the satisfaction of IO and further subject to the condition that applicant shall produce the same before the Court as and when directed to do so.

Application stands disposed off accordingly.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 11:40 am.

Present : Ld. APP for the State.

Sh. Rahul Tandon, Ld. Counsel for applicant Tohid joined through Cisco Webex.

This is an application for calling status report from Jail Superintendent.

Report received electronically from jail Superintendent. Copy of same supplied to Ld. Counsel electronically.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present application. Heard.

In view of the same, present bail application stands allowed to be withdrawn. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 11:45 am.

Present : Ld. APP for the State.

Sh. S.P. Sharma, Ld. Counsel for applicant Darshan @ Devender joined through

Cisco Webex.

This is an application for supplying of copy of FIR.

At this stage, Ld. Counsel for applicant/accused submits that he has received the copy of FIR and he wants to withdraw the present application. Heard.

In view of the same, present bail application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

FIR No. 271/14, FIR No.385/14, FIR No.413/14,
FIR No.404/14, FIR No.526/14,
PS – Sadar Bazar

29.07.2020

Joined through Video conferencing from 11:50 am to 12:10 pm.

Present : Ld. APP for the State.

MHC(M) HC D.P. Yadav has joined through Cisco Webex.

None for the claimant.

Vide this common order, I am disposing off the applications for disposal of case properties.

As per the application, case has already been disposed off.

Application stands disposed off.

Accordingly, case properties in question be deposited to District Nazir.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:15 pm.

Present : Ld. APP for the State.

IO/SI Robin joined through Cisco Webex.

IO/SI Robin submits that accused is lying in JC in some other case and his earlier counsel was contacted, but he stated that he was engaged only for the purpose of bail and as such, he has no instruction from the accused to attend the hearing in the present application.

IO seeks time to intimate the Court regarding jail number and particulars of the case in which accused is lodged in JC, so that accused be intimated regarding the present application through concerned jail superintendent.

At request, be put up on 04.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:20 pm.

Present : Ld. APP for the State.

IO/SI Robin joined through Cisco Webex.

IO/SI Robin submits that accused is lying in JC in some other case and his earlier counsel was contacted, but he stated that he was engaged only for the purpose of bail and as such, he has no instruction from the accused to attend the hearing in the present application.

IO seeks time to intimate the Court regarding jail number and particulars of the case in which accused is lodged in JC, so that accused be intimated regarding the present application through concerned jail superintendent.

At request, be put up on 04.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:25 pm.

Present : Ld. APP for the State.

IO/SI Robin joined through Cisco Webex.

IO/SI Robin submits that accused is lying in JC in some other case and his earlier counsel was contacted, but he stated that he was engaged only for the purpose of bail and as such, he has no instruction from the accused to attend the hearing in the present application.

IO seeks time to intimate the Court regarding jail number and particulars of the case in which accused is lodged in JC, so that accused be intimated regarding the present application through concerned jail superintendent.

At request, be put up on 04.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:30 pm.

Present : Ld. APP for the State.

IO/SI Robin joined through Cisco Webex.

IO/SI Robin submits that accused is lying in JC in some other case and his earlier counsel was contacted, but he stated that he was engaged only for the purpose of bail and as such, he has no instruction from the accused to attend the hearing in the present application.

IO seeks time to intimate the Court regarding jail number and particulars of the case in which accused is lodged in JC, so that accused be intimated regarding the present application through concerned jail superintendent.

At request, be put up on 04.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:35 pm.

Present : Ld. APP for the State.

IO/SI Robin joined through Cisco Webex.

IO/SI Robin submits that accused is lying in JC in some other case and his earlier counsel was contacted, but he stated that he was engaged only for the purpose of bail and as such, he has no instruction from the accused to attend the hearing in the present application.

IO seeks time to intimate the Court regarding jail number and particulars of the case in which accused is lodged in JC, so that accused be intimated regarding the present application through concerned jail superintendent.

At request, be put up on 04.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:40 pm.

Present : Ld. APP for the State.

IO/SI Robin joined through Cisco Webex.

IO/SI Robin submits that accused is lying in JC in some other case and his earlier counsel was contacted, but he stated that he was engaged only for the purpose of bail and as such, he has no instruction from the accused to attend the hearing in the present application.

IO seeks time to intimate the Court regarding jail number and particulars of the case in which accused is lodged in JC, so that accused be intimated regarding the present application through concerned jail superintendent.

At request, be put up on 04.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:45 pm.

Present : Ld. APP for the State.

IO/ASI Krishan Pal joined through Cisco Webex.

Earlier, application for declaring the accused as proclaimed offender got dismissed by this Court on 03.07.2020 as the Court was not satisfied with the report as accused could not appear before the Court due to lockdown. So, IO has moved fresh application electronically for issuance of process under Section 82 Cr. P.C. against the accused Azad Hussain.

Heard.

Under these circumstances, **issue fresh process** under Section 82 of Cr. P.C. against the accused, to be executed through IO concerned, returnable to this Court on NDOH. Statutory time of 30 days be given to the accused to appear before the court. Publication be made in leading national newspaper(s).

Put up the matter for report on process under section 82 Cr. P.C. on 21.09.2020. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

Through Video conferencing at 12:50 pm.

This is an application for releasing article i.e mobile phone.

Present : Ld. APP for the State.

Ms. Reena Kumar, Ld. LAC for applicant Ravi Kumar joined through Cisco Webex.

IO has filed his reply electronically.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of **Hon'ble High Court of Delhi** in matter of "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of **Hon'ble Supreme Court of India** in matter of "**Sunderbhai Ambalal Desai Vs. State of Gujarat**", AIR 2003 SUPREME COURT 638, "**General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.**" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "**Basavva Kom Dyamangouda Patil Vs. State of Mysore**", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by **Hon'ble High Court of Delhi**, article in question i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report of the article and after preparation of panchnama and taking photographs of article including IMEI number as per directions of **Hon'ble High of Delhi** in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of **Hon'ble High Court of Delhi**. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/29.07.2020

29.07.2020

FIR No.404/14
PS : Civil Lines

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Ld. APP for the State,

Ms. Poonam Bakshi, Ld. Counsel for accused Tapan Vishwas.

Ld. Counsel for accused telephonically intimated that she cannot argue today and seeks an adjournment.

At request, be put up for purpose already fixed for 04.08.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/29.07.2020

29.07.2020

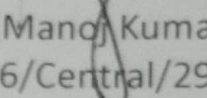
This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020


(Manoj Kumar)
MM-06/Central/29.07.2020

FIR No.113/20
P.S. Sadar Bazar
CIS No. 3692/2020

29.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Manoj/Kumar)
MM-06/Central/29.07.2020

29.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Manoj Kumar)
MM-06/Central/29.07.2020

29.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Manoj Kumar)
MM-06/Central/29.07.2020

FIR No.16/20
P.S. Sadar Bazar
CIS No. 3695/2020

29.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020

(Manoj Kumar)
MM-06/Central/29.07.2020

29.07.2020

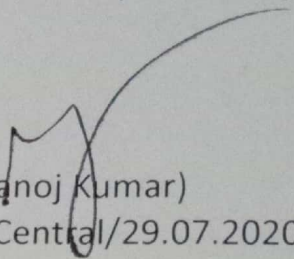
This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020


(Manoj Kumar)
MM-06/Central/29.07.2020

29.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020

(Manoj Kumar)
MM-06/Central/29.07.2020

29.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present :

None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020

(Manoj Kumar)
MM-06/Central/29.07.2020